

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(15)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/627/ (IB)/2017
NAME OF THE PETITIONER(S) : HEMANT TOOLS PVT LTD
NAME OF THE RESPONDENT(S) : RENAULT NISSAN AUTOMOTIVE INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1 Ashish Jain dnria
Fee Sulana d. Sulana

Counsel for Respondent



ORDER

Matter is called. No representation on behalf of the Petitioner. Counsel for the Respondent present. As seen from the order dated 16.11.2017, the Registry was directed to issue notice to the Petitioner for his appearance. Accordingly, the Registry has issued notice on 17.11.2017. The same has been served and the acknowledgment is also placed on record. In spite of service of the notice on the Petitioner, there is no representation. It appears that the Petitioner is not interested to pursue the matter. Therefore, the petition is **dismissed in default**.

ghk



(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)